

HALDER VENTURE LIMITED

CIN: L74210WB1982PLC035117

Registered Office: Room No- 1012, 10th Floor, Diamond Heritage, 16 Strand Road, Kolkata 700001 West Bengal
Phone No.: +91 33-6607-5556

In compliance with Regulations 3(1) and 4 read with Regulations 13(4), 14(3) and 15(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer for acquisition up-to 15,79,086 Equity Shares from the shareholders
of**HALDER VENTURE LIMITED**

BY

MR. PRABHAT KUMAR HALDAR, MR. KESHAB KUMAR HALDER, MRS. POULOMI HALDER, MRS. REKHA HALDER,
MR. KOUSTUV HALDER, MS. SHRESTHA HALDER

Open Offer ("Offer") for acquisition of upto 15,79,086 equity shares of ₹ 10 each from equity shareholders of Halder Venture Limited ("HVL" or "the Target Company" or "TC") representing 49.96 % of the fully paid equity shares capital of the Target Company as of the 10th working day from the closure of the tendering period, by Mr. Prabhat Kumar Halder ("Acquirer 1"), Mr. Keshab Kumar Halder ("Acquirer 2"), Mrs. Poulomi Halder ("Acquirer 3"), Mrs. Rekha Halder ("Acquirer 4"), Mr. Koustuv Halder ("Acquirer 5"), collectively referred to as the Acquirers along with Ms. Shrestha Halder ("PAC") in her capacity as Person Acting in Concert with the Acquirers at a price of ₹ 10.50 (Rupees Ten and Paise Fifty Only) per equity share, payable in cash, pursuant to and in compliance with regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (herein-after referred to as "SEBI(SAST) Regulations, 2011" or "SEBI(SAST) Regulations" or "The Regulations").

This corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by **Hem Securities Limited**, the Manager to the Offer (**Manager to the offer**/"**Manager**") on behalf of Acquirers and PAC in compliance with SEBI (SAST) Regulations, 2011 and subsequent amendments thereto, and the observation letter SEBI/HO/CFD/DCR1/OW/P/35658/1 dated December 28, 2018, to amend and supplement the Detailed Public Statement published on October 30, 2018.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER:

Update on the Schedule of Activities:

The revised Schedule of activities pertaining to the offer is set forth below:

Nature of Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Date of Public Announcement	Wednesday, October 24, 2018	Wednesday, October 24, 2018
Date of publication of the DPS	Tuesday, October 30, 2018	Tuesday, October 30, 2018
Last date of filing Draft Letter of Offer with SEBI	Tuesday, November 06, 2018	Tuesday, November 06, 2018
Last date for a competing offer	Monday, November 26, 2018	Monday, November 26, 2018
Identified Date*	Monday, December 03, 2018	Tuesday, January 01, 2019
Date by which Final Letter of offer will be dispatched to the Shareholders	Monday, December 10, 2018	Tuesday, January 08, 2019
Last date for upward revision of Offer Price and/or Offer Size	Friday, December 14, 2018	Monday, January 14, 2019
Last date by which Board of the Target Company shall give its recommendation	Thursday, December 13, 2018	Friday, January 11, 2019
Offer Opening Public Announcement	Friday, December 14, 2018	Monday, January 14, 2019
Date of Commencement of Tendering Period (Offer Opening Date)	Monday, December 17, 2018	Tuesday, January 15, 2019
Date of Closing of Tendering Period (Offer Closing Date)	Monday, December 31, 2018	Monday, January 28, 2019
Date by which all requirements including payment of consideration would be completed	Monday, January 14, 2019	Monday, February 11, 2019
Last date for issue of post-offer advertisement	Monday, January 21, 2019	Monday, February 18, 2019

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers and PAC) are eligible to participate in the Offer any time before the Closure of the Offer.

The Acquirers and PAC accept full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirers and PAC laid down in the Regulations, as amended.

All the other terms and conditions remain unchanged.

This Corrigendum is expected to be available on the SEBI website at <http://www.sebi.gov.in>.

For further details, please refer to the Letter of Offer issued by the Acquirers and PAC.

ISSUED BY THE MANAGER TO THE OFFER

 Hem Securities Ltd	HEM SECURITIES LIMITED
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	SEBI Registration No: INM000010981
Contact Person: Mr. Anil Bhargava	

For and on behalf of the Acquirers and the PAC
Sd/-

Place: Kolkata
Date: January 05, 2019

Mr. Prabhat Kumar Haldar, Mr. Keshab Kumar Halder, Mrs. Poulomi Halder,
Mrs. Rekha Halder, Mr. Koustuv Halder, Ms. Shrestha Halder